



OP(KAT)No.460 of 2024

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2026:KER:56578

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

FRIDAY, THE 31ST DAY OF JULY 2026 / 9TH SRAVANA, 1948OP(KAT) NO. 460 OF 2024

AGAINST THE ORDER DATED 05.08.2024 IN OA (EKM) NO.1001 OF
2024 OF KERALA ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH,
ERNAKULAM

PETITIONERS/RESPONDENTS 1 TO 3 IN OA:

- 1 STATE OF KERALA
REPRESENTED BY THE CHIEF SECRETARY TO GOVERNMENT
GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM,
KERALA, PIN - 695001
- 2 THE ADDITIONAL CHIEF SECRETARY,
DEPARTMENT OF GENERAL ADMINISTRATION (SERVICES D)
SECRETARIATE, THIRUVANANTHAPURAM, KERALA, PIN - 695001
- 3 THE SECRETARY, DEPARTMENT OF SPORTS AND YOUTH AFFAIRS
GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM,
KERALA, PIN - 695001

GP - SYAMANTHAK B.S

RESPONDENTS/APPLICANT& RESPONDENTS NO.4 TO 7 IN OA:

- 1 RANJITH K
S/O. BABU K, KODATHIL HOUSE, KODATHUMPARA, G A
COLLEGE PO, KOZHIKODE DISTRICT, KERALA, PIN - 673014
- 2 THE KERALA STATE SPORTS COUNCIL
REPRESENTED BY THE SECRETARY, YMCA ROAD, STATUE,
PALAYAM, THIRUVANANTHAPURAM, KERALA, PIN - 695001



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- 3 THE TAEKWONDO FEDERATION OF INDIA
REPRESENTED BY ITS SECRETARY GENERAL,
TEAKWONDO TRAINING HALL, DR. B R AMBEDKAR STADIUM,
BASAVESWARA NAGAR, BENGALURU, PIN - 560079
- 4 THE TAEKWONDO ASSOCIATION OF KERALA
REPRESENTED BY ITS GENERAL SECRETARY, POLITE CASTLE,
MOUNTER POLITE ROAD, THYCAUD PO, THIRUVANANTHAPURAM,
KERALA, PIN - 695014
- 5 MR. BIJU, TAEKWONDO COACH
KERALA STATE SPORTS COUNCIL, YMCA ROAD, STATUE,
PALAYAM, THIRUVANANTHAPURAM, KERALA, PIN: 695 001
THE RESPONDENT IS DELETED FROM THE PARTY ARRAY IN THE
ORIGINAL APPLICATION AS PER ORDER DATED 25.07.2024 IN
MA (EKM) NO. 1138/2024)

BY ADVS.
SHRI.JOHN T.PAUL
SMT.LATHA ANAND
SRI.P.R.RAJESH

THIS OP KERALA ADMINISTRATIVE TRIBUNAL HAVING BEEN FINALLY
HEARD ON 19.06.2026, THE COURT ON 31.07.2026 DELIVERED THE
FOLLOWING:

**JUDGMENT****Muralee Krishna S., J.**

Respondents 1 to 3 in O.A.(EKM)No.1001 of 2024 of the Kerala Administrative Tribunal, Additional Bench at Ernakulam (the 'Tribunal' for short), filed this original petition, invoking the supervisory jurisdiction of this Court under Article 227 of the Constitution of India, challenging Ext.P2 order dated 05.08.2024 passed by the Tribunal in that original application.

2. Going by the averments in the original application, the State Government, by Annexure A1 notification dated 18.02.2021, invited applications from the outstanding sports persons for employment in 249 posts during 2015-2019. As per Annexure II in Annexure A1 notification, item No.15-Taekwondo is included as a recognised sports event mentioned in the notification. Pursuant to Annexure A1 notification, the 1st respondent-applicant submitted Annexure A7 online application dated 10.03.2021 for employment through the Kerala Sports Council Website. In furtherance of Annexure A1 notification and the selection process, Annexure A8 select list was published by the State Government, as per the Gazette notification dated 01.02.2024.



2.1. The 1st respondent states that he represented Kerala State and won bronze medals in the ninth and tenth National Senior Taekwondo (Poomsae) championships of 2017 and 2018. Evidencing the same, he has produced Annexure A2 and Annexure A3, bronze medal certificates of the years 2017 and 2018, respectively. According to the 1st respondent, he is eligible for 35 points as per Annexure A1 notification for his bronze medal in the Senior National Championship conducted by the Taekwondo Federation of India, which is the official National Federation for the Taekwondo sports, and it is a Senior National Event as per paragraph 2.17 of Annexure A1 notification. Annexure A4, produced along with the original application, is a Form-2 certificate dated 18.11.2023 issued to the 1st respondent by Taekwondo Association of Kerala.

2.2. When the name of the 1st respondent did not find a place in Annexure A8 select list, he submitted Annexure A9 representation dated 12.02.2024 before the Secretary, Department of Sports and Youth Affairs, the 3rd petitioner herein. But, by Annexure A10 letter dated 23.03.2024, Annexure A9



representation was rejected, stating the reason that the Taekwondo Association of Kerala coach had said that the certificate of the 1st respondent is not recognised, and the event participated by him is Junior Level, National Meet.

2.3 The 1st respondent further pleaded in the original application that he was paid all financial assistance, cash award, sports kits and other supports by the Kerala Sports Council. He was paid with a cash award of Rs.15,000/- for his National Level Medal Achievement for 2017 and 2018. Evidencing the same, he produced Annexure A11, the Sports Council letter dated 24.11.2021. He has also been paid with cash awards by the Calicut University for his All-India University-level achievement.

2.4 Annexure A12 is the decision dated 27.09.2016 taken by the Kerala Sports Council for including the Taekwondo-Poomsae event in the Grand-in-Aid Rule. Annexure A13 is the relevant portion of the Kerala Sports Council letter dated 25.03.2024, including the Taekwondo-Poomsae in the Grand-in-Aid Rule. Annexure A14, produced along with the original application, is the letter dated 08.07.2023 issued by the



Taekwondo Federation of India, which is the recognised official Association, to the Kerala State Sports Council to provide all necessary facilities to the Taekwondo-Poomsae event and according to the 1st respondent in that letter, no discrimination has been made between Kyorugi and Poomsae events. Annexure A15 is the letter dated 23.03.2021 issued by the former Chief Secretary of Kerala and the President of Taekwondo Association of Kerala to the Kerala Sports Council to recognise these events without any discrimination, as both the events are recognised in the National Games, Asian Games and International level. Annexure A16 is the letter dated 06.12.2023 written by the General Secretary of the Taekwondo Association of Kerala to the Kerala Sports Council to recognise these events without any discrimination.

2.5. The 1st respondent further states that he participated in the thirty-seventh National Games at Goa in the Taekwondo-Poomsae event. Evidencing the same, he has produced Annexure A17 letter dated 16.09.2023 of the Taekwondo Federation of India. He has also participated in the Asian Games, and evidencing



the same, he produced Annexure A18 letter dated 08.06.2023 of the Taekwondo Federation of India Selection Trial. It is further pleaded in the original application that the Central Government also does not discriminate between Taekwondo Kyorugi and Taekwondo Poomsae for employment under sports quota. The teammates of the 1st respondent, who participated in the Poomsae event in Kerala, were selected in the postal department under sports quota and evidencing the same, the 1st respondent produced Annexure A19 minutes of the postal department selection committee for direct recruitment under sports quota dated 19.05.2022.

2.6. Aggrieved by the rejection of his request by Annexure A10 letter dated 23.03.2024, the 1st respondent approached this Court by filing W.P.(C)No.20273 of 2024, and in that writ petition, Annexure A20 interim order dated 07.06.2024 was passed by this Court by directing the reservation of one post under sports quota. However, the writ petition was disposed of by Annexure A21 judgment dated 05.07.2024 for the reason of lack of jurisdiction. Thereafter, the 1st respondent approached the Tribunal with the



present original application, i.e., O.A.(EKM)No.1001 of 2024, seeking the following reliefs:

- "i) Call for the Records leading to Annexure A10 and set aside the Annexure A10.
- ii) Declare that the Taekwondo-Poomsae certificates are equal for Taekwondo-Kyorugi certificates and entitled for consideration as per Annexure A1 Notification for employment under Sports Quota.
- iii. Direct the 2nd respondent to consider Annexures A2 and A3 certificates and include the applicant at appropriate place in the Annexure A8 Select list".

3. After hearing both sides and on appreciation of materials on record, the Tribunal, by the impugned Ext.P2 order dated 05.08.2024, allowed the original application by setting aside Annexure A10 rejection letter dated 23.03.2024 of the 3rd petitioner. The petitioners were directed to consider the case of the 1st respondent for inclusion in the select list in the light of the findings in Ext.P2 order at the appropriate position and issue consequential orders within a period of two months from the date of receipt of a copy of that order. Paragraphs 7 to 10 of that order read thus:

- "7. The issues involved in this Original Application are (i) whether the Poomsae event of Taekwondo is covered under



Annexure A1 notification; and (ii) whether the applicant won a medal in a Senior Championship or not.

8. The learned Government Pleader argued that Taekwondo does not figure in the list of sports events approved by the Kerala Sports Council as per Appendix-II of Annexure A1. On a closer perusal of Appendix-II of Annexure A1 it is seen that the eligible events are classified into three categories, Category-1 relates to events included in Olympics, where 22 events including Taekwondo are mentioned, Category-2 refers to 28 events included in Asian Games, in which also Taekwondo figures as item No.15. Category-3 consists of events other than those included in categories 1 and 2, but are notified by the Kerala Sports Council from time to time. As Taekwondo was included in category 1 and 2, there was no question of including it in category-3. The inclusion of Taekwondo in category 1 and 2 lists makes it clear that a medal at the appropriate level of Taekwondo makes a person eligible for Sports Quota as per Annexure A1. According to Annexure A15, Poomsae based Taekwondo competitions are held in the Asian Games and Olympics and therefore there appears to be merit in the claim of the applicant based on his medal winning performance in that particular event.

9. The 2TM question was whether the applicant won the medal in a Senior Championship or not. It is evident from Annexures A2 and A3 that the applicant won Bronze medal in the National Senior Taekwondo (Poomsae) Championships of 2017 and 2018 in the 'Under 30' category.



10. In the light of the above, the Original Application is allowed and Annexure A10 is set aside. There shall be a direction to consider the case of the applicant for inclusion in the select list in the light of the aforesaid findings, at the appropriate position and to issue consequential orders within a period of two months from the date of receipt of a copy of this order."

4. Being aggrieved by Ext.P2 order of the Tribunal, the petitioners are now before this Court with this original petition.

5. Since no reply statement has been filed in the original application, the 2nd respondent has filed a counter affidavit dated 25.10.2025 in this original petition, opposing the contentions of the 1st respondent-applicant. Paragraphs 5 to 8 of that counter affidavit read thus:

"5. It is submitted that the Taekwondo Association of Kerala (TAKE) is a recognized sports organisation under the Sports Council. "Taekwondo" is a style of martial arts originated in Korea thousands of years ago. Now it is an Olympic sports item. Hence it is also known as Traditional Taekwondo. Traditional Taekwondo utilizes customary patterns, hand movement and technique. This traditional Taekwondo is called Kyorugi. While sports Taekwondo focuses less on Traditional movements. "Poomse" is a series of movements for offence and defence in accordance with the fixed pattern. Poomsae was not included in the Kerala State Sports Council



Grant-in-Aid Regulations till the year 2024.

6. It is humbly submitted that Taekwondo Association of Kerala has sent a letter to Kerala State Sports Council on 16.12.2023(which is marked as Annexure A16) requesting this respondent to recognize the sports item "Poomsae" as a form of Taekwondo. The Standing Committee meeting of this respondent held on 16.02.2024 considered the request and decided to include Poomsae as a Taekwondo sport item and to insert it also in the Grant-in- Aid regulations (which is marked as Annexure A13). Hence it is evident that during the 9th and 10th National Senior Taekwondo Championships of 2017 & 2018 "Poomsae" was not recognized by the Sports Council as part of Taekwondo. Therefore, the argument of the petitioner that he is eligible to get grace marks for sports quota appointment based on his performance in the said championship is not correct.

7. It is respectfully submitted that as per Section 31(1)(a) clause (ix) of Kerala Sports Act, recognized sports organizations shall be eligible for the admissible financial aids and benefits like grace marks. Apart from provisions for payment of grants, the Kerala State Sports Council Grand-in-aid Regulations 2013 also contains provisions like norms of grading state sports associations, selection of players for competitions (including national championships), conduct of coaching camps etc. So, inclusion of a sport item in the said regulations is necessary to consider that sport item for grace marks. "Poomsae" was included in the regulations only in the year 2024. Before that it was not considered as a sport



item to get the benefits provided in the regulations. In the said circumstances, the application filed by the petitioner was rejected by the Council.

8. It is further submitted that the Kerala State Sports Council is a statutory body formed as per the Kerala Sports Act 2000 (Act 2 of 2001). Kerala State Sports Council is empowered by the Sports Act, the Rules and the Regulations to certify sports certificates presented by sports persons for attestation to get grace marks for employment and higher education. Regarding the attestation of certificates for sports quota for Kerala Public Service Commission appointments, the Council follows the terms and conditions in the Government orders, guidelines and the circulars issued by the Kerala Public Service Commission in this regard. As the petitioner's application for grace marks does not comply with the Orders and circulars issued by Government and Kerala Public Service Commission, it was summarily rejected."

6. In the original petition, the 1st respondent-applicant also filed a counter affidavit dated 12.02.2026, producing Exts.R1A to R1H documents, reiterating the contentions raised in the original application.

7. Heard the learned Government Pleader for the petitioners, the learned counsel for the 2nd respondent Kerala State Sports Council and the learned counsel for the 1st



respondent-applicant.

8. The learned Government Pleader vehemently argued that though Taekwondo is stated as one of the sports items eligible for grace points in Annexure A1 notification, the same does not include Taekwondo Poomsae. Taekwondo Poomsae was not included in the Kerala State Sports Council Grand-in-Aid Rules till the year 2024. It was only in the standing committee meeting of the 2nd respondent held on 16.02.2024, the request to include Poomsae as a Taekwondo sports item was considered as evident from Annexure A13 document produced by the 1st respondent himself. Therefore, in the ninth and tenth National Senior Taekwondo Championships of the years 2017 and 2018, Poomsae was not recognised by the Sports Council as part of Taekwondo. The request for inclusion of Taekwondo Poomsae in the Sports Council Regulations was made only by Annexure A15 letter dated 23.03.2021 by the Taekwondo Association of Kerala. The Tribunal failed to consider these aspects while passing the impugned order.

9. The learned counsel for the 2nd respondent Kerala Sports Council also argued in support of the arguments addressed



by the learned Government Pleader. By pointing out the averments in the counter affidavit filed by the 2nd respondent in this original petition, the learned counsel argued that Taekwondo Poomsae was recognised by the Kerala Sports Council only in the year 2023 and therefore the claim of the 1st respondent has no merits.

10. On the other hand, the learned counsel for the 1st respondent-applicant argued that from the Schedule of sports items entitled for grace points mentioned in Annexure A1 notification, it is clear that the Kerala Sports Council has not made any differentiation between Taekwondo Kyorugi and Taekwondo Poomsae. Both types of Taekwondo are generally included in the Sport Council Regulations. The claim of the 1st respondent was rejected solely based on an oral opinion of the coach of Kerala Sports Council. No documents have been produced by the 2nd respondent to show that Taekwondo Poomsae was not recognised or included in the Regulations of Kerala Sports Council. The inclusion in the Grand-in-Aid Rule is entirely different from that of inclusion in the Regulations. The 1st respondent was granted all



the benefits and grants during his participation in the National Level competitions of the year 2017 and 2018. He was awarded with grace marks in the S.S.L.C examination in the year 2014, and admission was granted to him in the Higher Secondary Section under sports quota and evidencing the same, he has produced Exts.R1A to R1D documents along with the counter affidavit filed in this original petition. Ext.R1E to Ext.R1H are the different certificates issued to the 1st respondent for participation in the District Senior Taekwondo Championship during 2016 to 2020. The learned counsel further pointed out the judgment of the High Court of Manipur at Imphal dated 04.10.2023 in W.P.(C)No.991 of 2021 to argue that the winning Taekwondo Poomsae Championship by the persons representing the State of Manipur in the National Taekwondo championship in the individual senior male poomsae event was held as a recognised one in that judgment. According to the learned counsel, there is no illegality in the impugned order of the Tribunal, which warrants interference.

11. Article 227 of the Constitution of India deals with the



power of superintendence over all courts by the High Court. Under clause (1) of Article 227 of the Constitution, every High Court shall have superintendence over all courts and tribunals throughout the territories in relation to which it exercises jurisdiction.

12. In **Shalini Shyam Shetty v. Rajendra Shankar Patil [(2010) 8 SCC 329]** the Apex Court, while analysing the scope and ambit of the power of superintendence under Article 227 of the Constitution, held that the object of superintendence, both administrative and judicial, is to maintain efficiency, smooth and orderly functioning of the entire machinery of justice in such a way as it does not bring it into any disrepute. The power of interference under Article 227 is to be kept to the minimum to ensure that the wheel of justice does not come to a halt and the fountain of justice remains pure and unpolluted in order to maintain public confidence in the functioning of the tribunals and courts subordinate to the High Court.

13. In **Jai Singh v. Municipal Corporation of Delhi [(2010) 9 SCC 385]**, while considering the nature and scope of the powers under Article 227 of the Constitution of India, the Apex



Court held that, undoubtedly the High Court, under Article 227 of the Constitution, has the jurisdiction to ensure that all subordinate courts, as well as statutory or quasi-judicial tribunals exercise the powers vested in them, within the bounds of their authority. The High Court has the power and the jurisdiction to ensure that they act in accordance with the well established principles of law. The exercise of jurisdiction must be within the well recognised constraints. It cannot be exercised like a 'bull in a china shop', to correct all errors of the judgment of a court or tribunal, acting within the limits of its jurisdiction. This correctional jurisdiction can be exercised in cases where orders have been passed in grave dereliction of duty or in flagrant abuse of fundamental principles of law or justice.

14. In **K.V.S. Ram v. Bangalore Metropolitan Transport Corporation [(2015) 12 SCC 39]** the Apex Court held that, in exercise of the power of superintendence under Article 227 of the Constitution of India, the High Court can interfere with the order of the court or tribunal only when there has been a patent perversity in the orders of the tribunal and courts subordinate to



it or where there has been gross and manifest failure of justice or the basic principles of natural justice have been flouted.

15. In **Sobhana Nair K.N. v. Shaji S.G. Nair [2016 (1) KHC 1]** a Division Bench of this Court held that, the law is well settled by a catena of decisions of the Apex Court that in proceedings under Article 227 of the Constitution of India, this Court cannot sit in appeal over the findings recorded by the lower court or tribunal and the jurisdiction of this Court is only supervisory in nature and not that of an appellate court. Therefore, no interference under Article 227 of the Constitution is called for, unless this Court finds that the lower court or tribunal has committed manifest error, or the reasoning is palpably perverse or patently unreasonable, or the decision of the lower court or tribunal is in direct conflict with settled principles of law.

16. In view of the law laid down in the decisions referred to supra, the High Court in exercise of its supervisory jurisdiction under Article 227 of the Constitution of India cannot sit in appeal over the findings recorded by a lower court or tribunal. The supervisory jurisdiction cannot be exercised to correct all errors of



the order or judgment of a lower court or tribunal, acting within the limits of its jurisdiction. The correctional jurisdiction under Article 227 can be exercised only in a case where the order or judgment of a lower court or tribunal has been passed in grave dereliction of duty or in flagrant abuse of fundamental principles of law or justice. Therefore, no interference under Article 227 is called for, unless the High Court finds that the lower court or tribunal has committed manifest error, or the reasoning is palpably perverse or patently unreasonable, or the decision of the lower court or tribunal is in direct conflict with settled principles of law or where there has been gross and manifest failure of justice or the basic principles of natural justice have been flouted.

17. We have carefully gone through the materials placed on record and the impugned order of the Tribunal in the light of the rival arguments addressed at the Bar. From Annexure A1 notification dated 18.02.2021, we notice that three categories of sports events are mentioned in the Appendix II to Annexure A1 notification as eligible events for getting 35 points. Taekwondo is included as serial No.15 in the first category, which is approved



by the Kerala State Sports Council for persons who participated in the Olympics. Similarly, it is included as item No.15 in category No.2 of the sports items approved by the Kerala Sports Council for participation in the Asian Games. Category No.3 consists of events approved by the Kerala Sports Council, apart from those included in category Nos.1 and 2. From category Nos.1 and 2 of Appendix II Annexure A1 notification, it can be seen that there is no differentiation made in between Taekwondo Kyorugi and Taekwondo Poomsae. Though the 2nd respondent says that Taekwondo Poomsae is not approved by the Kerala Sports Council till Annexure A13 decision of the year 2024, no document has been produced by the petitioners or the 2nd respondent to show that a differentiation has been made between Taekwondo Kyorugi and Poomsae by the Sports Council of Kerala. Annexures A12, A13, and A15, relied upon by the petitioners, pertain to the inclusion of Taekwondo Poomsae in the Grand-in-Aid Rules, which does not mean that Taekwondo Poomsae was not approved by the Sports Council of Kerala till Annexure A13 decision, especially in the absence of any other material to substantiate the said contentions.



18. From the documents produced by the 1st respondent, we notice that he was granted the benefit of participating in sports items approved by the Kerala Sports Council, till the rejection of his request for 35 additional points, by way of passing Annexure A10 order. During his studies, he also granted the sports quota benefit, and he got admission in the Higher Secondary School under the sports quota. For participating in the National Championships, grant was given to him by the Sports Council, and certificates were also issued to him as mentioned above to the effect that he participated in the approved sports item. It is relevant to note at this juncture the observations made by the High Court of Manipur at Imphal in the judgment dated 04.10.2023 in W.P.(C)No.991 of 2021. The said writ petition happened to be filed due to the decision of the District Promotion Committee to the post of Sub Inspector Police (male/civil), rejecting the claim of the petitioner therein for promotion under the turn 15% out of category for participation in the National Taekwondo Poomsae sports item in the thirty-ninth National



Taekwondo Championship 2019. In the said judgment, the High Court of Manipur observed thus:

"24. If really the event Poomsae is not recognised by the AIPSCB, how the authorities have permitted the petitioner and others to participate in the 39th National Taekwondo Championship. The order of Taekwondo Federation of Manipur and the message of the Assistant Sports Officer of Manipur Police Sports Club supra clearly indicate that the petitioner has played Individual - Senior Male - Male - Poomsae representing the State of Manipur.

25. Poomsae is also a very competitive aspect of Taekwondo and has a vibrant domestic and international circuit of competitions catering for novices through to elite athletes competing at world championship level. Taekwondo is variously translated as "the way of hand and foot" or "the way of kicking and striking".

26. The clarification furnished in the letter dated 13.01.2022 is to the effect that the event Poomsae is not yet organized in any All India Police Meet by the AIPSCB. No clarification has been given to the effect that Poomsae is not recognized by AIPSCB. Mere reference of the letter of the Addl. DGP (Trg.) Manipur referred to supra, cannot be a ground to hold that the event Poomsae has not been recognized by AIPSCB.

27. Rule 5 of the All India Police Games Rules clearly states that the Taekwondo Championship shall be organised. The Rules further provide that Taekwondo competition will be



conducted as per the latest Rules prescribed by the Taekwondo Federation of India.

28. There cannot be any dispute qua winning of gold medal by the petitioner representing the State of Manipur in the National Taekwondo Championship in the Individual Senior Male Poomsae Event. The petitioner and other players who had participated in the 39th National Taekwondo Championship are called as "Taekwondo Players (Men) of the Manipur Police Sports Club", which means that whatever the sub-event of Taekwondo Championship (Men and Women) is coming under the Taekwondo Championship and Poomsae is the event of Taekwondo." (Underline supplied)

19. From Annexures A2 and A3 documents produced by the 1st respondent, it is evident that the 1st respondent has won the bronze medal in the National Senior Taekwondo Poomsae Championship of the years 2017 and 2018 in the under thirty categories. When there is no evidence to say that the Kerala Sports Council had approved only the Taekwondo Kyorugi by differentiating between Taekwondo Kyorugi and Taekwondo Poomsae, the contention of the petitioners that the 1st respondent is not entitled to the benefit of participation in the National Championship in the item scheduled in Appendix II of Annexure A1 notification has no merit.



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20. Having considered the pleadings and materials on record and the submissions made at the Bar, we find no illegality or impropriety in the impugned Ext.P2order of the Tribunal which warrants interference by exercising supervisory jurisdiction.

In the result, this original petition stands dismissed.

Sd/-

ANIL K. NARENDRA, JUDGE

Sd/-

MURALEE KRISHNA S., JUDGE

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APPENDIX OF OP(KAT) NO. 460 OF 2024

PETITIONER ANNEXURES

Annexure A1	TRUE COPY OF THE RELEVANT PORTION OF THE GAZETTE NOTIFICATION SD 1/100/2018/GAD DARED 18.02.2021.
Annexure A2	TRUE COPY OF THE YEAR 2018 SENIOR TAEKWONDO (POOMSAE) BRONZE MEDAL CERTIFICATE NO. SENIOR/P/MF/2017/71 OF THE APPLICANT.
Annexure A3	TRUE COPY OF THE THE YEAR 2018 SENIOR TAEKWONDO (POOMSAE) BRONZE MEDAL CERTIFICATE NO. TFI/2018/SR-RZ/RZ-U30-G- B/003/35 OF THE APPLICANT
Annexure A4	TRUE COPY OF THE FORM 2 CERTIFICATE OF THE APPLICANT ISSUED BY THE TAEKWONDO ASSOCIATION OF KERALA DATED 18.11.2023.
Annexure A5	TRUE COPY OF THE ALL INDIA INTER UNIVERSITY COMPETITION 2020 CERTIFICATE NO. 019603 DATED 28.07.2020 OF HTE APPLICANT.
Annexure A6	TRUE COPY OF THE ALL INDIA INTER UNIVERSITY COMPETITION 2022 CERTIFICATE NO. 23038 DATED 14.10.2022 OF THE APPLICANT.
Annexure A7	TRUE COPY OF THE ONLINE APPLICATION NO. 3724 DATED 10.03.2021 OF THE APPLICANT.
Annexure A8	TRUE COPY OF THE SELECT LIST GAZETTE NOTIFICATION GO (RT) NO. 508/2024/GAD DATED 01.02.2024.
Annexure A9	TRUE COPY OF THE REPRESENTATION BY THE APPLICANT DATED 12.02.2024 OF THE APPLICANT.
Annexure A10	TRUE COPY OF THE REJECTION LETTER NO. SDI/145/2024/GAD DATED 23.03.2024 WITH TYPED COPY
Annexure A11	TRUE COPY OF THE RELEVANT PORTION OF THE KERALA SPORTS COUNCIL LETTER NO. KSSC/F3/1753/2020 DATED 24.11.2021.
Annexure A12	TRUE COPY OF THE RELEVANT PORTION OF THE KERALA SPORTS COUNCIL LETTER NO. KSSC/A3/3734/16 DATED 24.10.2016.
Annexure A13	TRUE COPY OF THE RELEVANT PORTION OF THE KERALA SPORTS COUNCIL LETTER NO. KSSC/C1(2)/7066/2023 DATED 25.03.2024.
Annexure A14	TRUE COPY OF THE TEAKWONDO FEDERATION OF INDIA LETTER NO. TF1/TAKE/202307/KSSC/1 DATED 08.07.2023.



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Annexure A15	TRUE COPY OF THE LETTER OF THE PRESIDENT OF TAEKWONDO ASSOCIATION OF KERALA LETTER NO. PRES-20210323-05 DATED 23.03.2021.
Annexure A16	TRUE COPY OF THE LETTER OF THE GENERAL SECRETARY OF TAEKWONDO ASSOCIATION OF KERALA LETTER NO. 147/TAKE/2023 DATED 06.12.2023.
Annexure A17	TRUE COPY OF THE TAEKWONDO ASSOCIATION OF INDIA LETTER NO. 37NG-STA-202309-CIRCULAR-ELIGIBILITY-1 DATED 16.09.2023 WITH TYPED COPY.
Annexure A18	TRUE COPY OF THE TAEKWONDO FEDERATION OF INDIA SELECTION TRIALS LETTER DATED 08.06.2023.
Annexure A19	TRUE COPY OF THE RELEVANT PORTION OF THE MINUTES OF POSTAL DEPARTMENT SELECTION COMMITTEE FOR DIRECT RECRUITMENT UNDER SPORTS QUOTA DATED 19.05.2022 WITH TYPED COPY
Annexure A20	TRUE COPY OF THE INTERIM ORDER IN WP (C) NO. 20273/2024 OF THE HONOURABLE HIGH COURT OF KERALA DATED 07.06.2024.
Annexure A21	TRUE COPY OF THE JUDGMENT IN WP (C) NO. 20273/2024 OF HTE HONOURABLE HIGH COURT OF KERALA DATED 05.07.2024.
Exhibit P1	A TRUE COPY OF THE O.A (EKM)NO. 1001/2024
Exhibit P2	A TRUE COPY OF THE ORDER IN OA (EKM) NO. 1001/2024 DATED 05.08.2024
Exhibit P3	A TRUE COPY OF THE G.O (P) NO. 170/09/GAD DATED 17.07.2009
RESPONDENT EXHIBITS	
Exhibit R1- C	True copy of the Higher Secondary Examination Certificate No. HSE 5/2016/300403 of the 1st respondent with Register No.3303853
Exhibit R1- D	True copy of the Admit Card No. CAPP2226426 of the 1st respondent by University of Calicut
Exhibit R1- E	True copy of the District Junior Taekwondo Championship-2016 certificate No.081 signed by the Observer, Kerala Sports Council
Exhibit R1- F	True copy of the District Senior Taekwondo Championship-2018 certificate No.2018/S/053 signed by the Observer, Kerala State Sports Council
Exhibit R1- G	True copy of the District Senior Taekwondo Championship-2019 certificate No.2019/S/037



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	signed by the Observer, Kerala Sports Council
Exhibit R1- H	True copy of the District Senior Taekwondo Championship-2020 certificate No.976 signed by the Observer, Kerala Sports Council
Exhibit R1- B	True copy of the Certificate by Principal, Govt Higher Secondary School, Iringallur dated 16.5.2025
Exhibit R1- A	True copy of the Secondary School Leaving Certificate of the 1st respondent with Register No.189376